

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S SUPREME ENGINEERING LIMITED
[Name of Corporate Debtor]

RELEVANT PARTICULARS

1	Name of corporate debtor	M/S SUPREME ENGINEERING LIMITED
2	Date of incorporation of corporate debtor	21.04.1987
3	Authority under which corporate debtor is incorporated/ registered	REGISTRAR OF COMPANY (ROC)- MUMBAI
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor	CIN : L99999MH1987PLC043205
5	Address of the registered office and principal office (if any) of corporate debtor	R-223 ,MIDC COMPLEX, THANE BELAPUR ROAD, RABALE , NAVI MUMBAI - 400701 , Maharashtra : India.
6	Insolvency commencement date in respect of corporate debtor	11.01.2024
7	Estimated date of closure of insolvency resolution process	180 DAYS FROM DATE OF PUBLICATION.
8	Name and registration number of the insolvency professional acting as interim resolution professional	UMESH BALARAM SONKAR,IBBI/IPA-001/ IPP-02619/2021-2022/14043
9	Address and e-mail of the interim resolution professional, as registered with the Board	10, OM SHANTI CHS , PLOT NO. 8/10/12, RD NO.4 . SECTOR-11 ,NEW PANVEL -410206 e-mail : rsonkar1603@gmail.com Mob. No. 7874447169
10	Address and e-mail to be used for correspondence with the interim resolution professional	10, OM SHANTI CHS , PLOT NO. 8/10/12, RD NO.4 . SECTOR-11 ,NEW PANVEL -410206
11	Last date for submission of claims	14 days FROM DATE OF PUBLICATION , 29.01.2024
12	Classes of creditors, if any, under clause (b) of sub-section (6-A) of section 21, ascertained by the interim resolution professional	
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. 2. 3.	Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:Physical Address...	10, OM SHANTI CHS , PLOT NO. 8/10/12, RD NO.4 . SECTOR-11 ,NEW PANVEL -410206

1. Substituted by Noti. No. IBBI/2018-19/GN/REG031, dated 3-7-2018 (w.e.f. 4-7-2018).

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/S SUPREME ENGINEERING LIMITED** on 11.01.2024. The creditors of **M/S SUPREME ENGINEERING LIMITED** are hereby called upon to submit their claims with proof on or before 29.01.2024 from the appointment of the to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

UMESH BALARAM SONKAR, IIP
M/S SUPREME ENGINEERING LIMITED
(UNDER CIRP)
IBBI/IPA-001/IPP-02619/2021-2022/14043

Date :15.01.2024
Place :Mumbai/Pune

